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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

CP NO. 159/2000 IN OA NO. 2412/97

New Delhi, this the 17th day of August, 2000

HON'BLE MR. JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN (J) HON'BLE MR. GOVINDAN S. TAMPI, MEMBER (A)

In the matter of:

Mrs. Madhu Bala w/o Sh. Sunder Singh Dahiya, r/o 112-B, Pocket-6 (MIG) Kondli Gharoli ... Mayur Vihar Phase-III Delhi-110096. (By Advocate: Sh. Jog Singh)

---- Applicant

VS.

- M.K.Kaw (Secretary Education)
 Ministry of H.R.D.
 Govt. of India,
 Shastri Bhawan,
 New Delhi-17.
- 2. S.C.Poddar (Director), Directorate of Education, Govt. of N.C.T. of Delhi, Old Secretariate, Delhi.
- 3. Mrs. Mohinder (Deputy Director)
 Directorate of Education,
 Govt. of N.C.T. of Delhi,
 District West, Karampura,
 New Moti Nagar,
 New Delhi.

(By Advocate: Sh. R.N.Singh proxy for Sh. R.V.Sinha and Sh. Ajay Gupta)

ORDER (ORAL)
By Hon'ble Sh. V.Rajagopala Reddy, Vioe Chairman (J)

Heard the counsel for the petitioner and the respondents.

2. The only directions given by the Tribunal was that the claim of the applicant for payment of salary for the period 18.10.95 to 31.1.96 should be considered and appropriate orders be passed. Now, as it is stated in the reply that the said claim has been considered and orders passed. Hence, it cannot be said that there is any violation of the orders of

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the Tribunal. Learned counsel for the petitioner seeks to argue that the action of the respondents is wholly illegal and that he is entitled for salary for that period. But in our view it cannot be gone into in this Contempt Petition in the absence of any specific direction for payment of any salary in the OA itself.

Learned counsel for the petitioner further submits that the petitioner has been transferred to a far off place pending this CP contrary to the direction in the order. Since a fresh order of transfer was passed pending this CP the petitioner is directed to make a representation before the respondents and the same may be considered in the light of the directions given by the Tribunal and disposed of by passing a reasoned order within a period of 15 days from the date of receipt of a copy of this order Subject to this observation, to CP is dismissed.

(GOVINDAN S. TAMPI)

(V.RAJAGOPALA REDDY) Vice Chairman (J)

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